

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**UNSTARRED QUESTION NO.4126
TO BE ANSWERED ON 10/08/2017**

Sports for Differently-abled Persons

**+4126. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:
SHRI ARVIND SAWANT:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is aware that the differently-abled persons are not getting information regarding national sports events which are conducted for these people;**
- (b) if so, the policy being adopted by the Government to provide requisite information to such people on time;**
- (c) whether the Government is aware that the differently-abled persons are not getting proper platform for development of their sports; and**
- (d) if so, the reasons therefor and the steps being taken by the Government in this regard?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS
AND SPORTS
(SHRI VIJAY GOEL)**

(a) to (d) Madam, conducting of various sports events and to inform the athletes about such events is the responsibility of the concerned National Sports Federation (NSFs). For promotion of sports among differently-abled persons, this Ministry has recognized three NSFs namely All India Sports

Council of the Deaf (AISCD), Paralympic Committee of India (PCI), and Special Olympic Bharat (SOB). As per the intimation received from time to time from these NSFs, their affiliated units are participating in the National Championships and the athletes are informed about the events by them.

Government provides maximum support to the differently-abled athletes, through their respective NSFs, for participation in national championships and international events. All the three NSFs for the differently-abled athletes have been placed in the “Priority” category so that they are eligible for maximum financial assistance under the Scheme of Assistance to NSFs.
